

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 33/82-ALC4/2011 MEETING DATE : 15.11.2011

The Meeting No.33/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 15.11.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Pramod Bharti, Asstt. Director, DC(MSME)
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Shri D.N. Mathur, Consultant, Department of Pharmaceuticals
4. Shri D. Dwaraka Nath, DDG
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.32/82 dated 08.11.2011 were ratified by the Committee.

Case No.B-359	M/S New Generic Drug House Pvt. Ltd.
Norms Committee Meeting No.33/AM12	F.No.01/82/162/00585/AM11/DES-III
Meeting Date:15.11.2011	RA F.No.03/24/042/79/AM03 RA F.No.03/24/042/80/AM03
Adv.lic.No.0310159176 dated 18.09.2002 Adv.lic.No.0310159188 dated 18.09.2002	
Committee considered case as per agenda and observed that the advance authorization is quite old and norms have not been fixed. It was, therefore, decided to call the firm for personal hearing on 13.12.2011 alongwith the following documents/information:- 1. Production and consumption data certified by Central Excise Authority. 2. Actual import and exports made against the advance authorization. 3. Authentic technical literature. Accordingly, case was deferred for 13.12.2011.	

Case No.B-360	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.33/AM12	F.No.01/82/050/00034/AM12/DES-III
Meeting Date:15.11.2011	RA F.No.07/24/040/00467/AM11
Adv.lic.No.0710077485 dated 22.02.2011	
Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.12.2011.	

Case No.B-361	M/S Euromed Health Pvt. Ltd.
Norms Committee Meeting No.33/AM12	F.No.01/82/050/00712/AM11/DES-III
Meeting Date:15.11.2011	RA F.No.35/24/040/00018/AM11

Adv.lic.No.3510030697 dated 21.06.2010	
Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.12.2011.	

Case No.B-362	M/S Lake Chemicals Pvt. Ltd.
Norms Committee Meeting No.33/AM12	F.No.01/82/050/01217/AM11/DES-III
Meeting Date:15.11.2011	RA F.No.07/24/040/00283/AM11
Adv.lic.No.0710074995 dated 22.10.2010	
Committee considered case as per agenda and observed that the firm was called for personal hearing alongwith production and consumption data certified by Central Excise Authority, but no representative of the firm appeared before the Committee. It was, therefore, decided to reject the request of the firm for enhancement in the quantity of inputs. In case, the firm is not satisfied with the decision of the Committee, they may appear before the Committee for personal hearing on any Tuesday after giving prior intimation to Shri V.K. Gupta, Addl. DGFT and Chairman, Norms Committee-III at Tel.No.23063419 or Shri D. Dwarakanath, Dy. DGFT and Convenor, Norms Committee-III at Tel. No.23061562/ext.112 or Shri Shyam Lal, FTDO at Tel. No.23061562/ext.269.	

Case No.B-363	M/S Lupin Ltd.
Norms Committee Meeting No.33/AM12	F.No.01/82/050/00509/AM11/DES-III
Meeting Date:15.11.2011	RA F.No.03/95/040/00177/AM11
Adv.lic.No.0310577817 dated 08.06.2010	
Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.	

Case No.B-364	M/S Lupin Ltd.
Norms Committee Meeting No.33/AM12	F.No.01/82/050/01364/AM1/DES-III F.No.01/82/050/01652/AM11/DES-III
Meeting Date:15.11.2011	RA F.No.03/95/040/00777/AM11 RA F.No.03/95/040/00715/AM11
Adv.lic.No.0310607934 dated 27.12.2010	
Adv.lic.No.0310606750 dated 16.12.2010	
Committee considered case as per agenda and observed that the firm was called for personal hearing before the Committee, but no representative of the firm appeared before the Committee to explain their case. It was, therefore, decided to give one more opportunity of personal hearing alongwith production and consumption data certified by Central Excise Authority on 13.12.2011. Accordingly, case was deferred for 13.12.2011.	

Case No.B-365	M/S Vasudha Pharma Ltd.
Norms Committee Meeting No.33/AM12	F.No.01/82/050/00842/AM11/DES-III F.No.01/82/050/00137/AM10/DES-III
Meeting Date:15.11.2011	RA F.No.09/24/040/00099/AM11 RA F.No.09/24/040/00055/AM10
Adv.Lic.No.0910042651 dated 08.07.2010	
Adv.Lic.No.0910038020 dated 28.05.2009	

Committee decided to defer case for 13.12.2011 for comments of Department of C&PC.

Case No.B-366	M/S Laffans Petrochemicals Ltd.			
Norms Committee Meeting No.33/AM12	F.No.01/82/050/01775/AM07/DES-III			
Meeting Date:15.11.2011	RA F.No.03/95/040/01475/AM07			
Adv.lic.No.0310422465 dated 08.03.2007				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/33/2007-Ch.II dated 07.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethyl Glycol Acetate (EGA) (Laffans EG-Act)	1 Kg.	1.	Ethylene Oxide	0.450 kg
		2.	Acetic Acid	0.478 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-367	M/S Laffans Petrochemicals Ltd.			
Norms Committee Meeting No.33/AM12	F.No.01/82/050/01447/AM08/DES-III			
Meeting Date:15.11.2011	RA F.No.03/95/040/00495/AM09			
Adv.lic.No.0310499840 dated 24.12.2008				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/33/2007-Ch.II dated 07.12.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethylene Glycol Mono Methyl Ether/Methyl Glycol (MME)	1 Kg.	1.	Methanol	0.429 kg
		2.	Ethylene Oxide	0.590 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-368	M/S Gopinath Chem-tech Ltd.
Norms Committee Meeting No.33/AM12	F.No.01/82/050/01421/AM11/DES-III
Meeting Date:15.11.2011	RA F.No.08/24/040//00270/AM11
Adv.lic.No.0810094594 dated 13.12.2010	
Committee considered case as per agenda and observed that during recording minutes of meeting No.25/AM12 dated 20.09.2011, Case No.B-273, the RA file No. and advance authorization No. 7 date were inadvertently mentioned as 03/94/040/00065/AM07 and 0310377230 dated 24.04.2006, while the correct RA file No. and advance authorization No. and date is “08/24/040/00270/AM11 and advance authorization No.0810094594 dated 13.12.2010” . It was, therefore, decided to amend the RA file No. and advance authorization No. & date to read as “08/24/040/00270/AM11 and advance authorization No.0810094594 dated 13.12.2010” without any other change in the decision taken in 25/AM12 meeting held on 20.09.2011.	

RA concerned may take further necessary action as per above decision of NC

Case No.B-369	M/S Lupin Ltd.
Norms Committee Meeting No.33/AM12	F.No.01/82/050/01183/AM11/DES-III
Meeting Date:15.11.2011	RA F.No.03/95/040/00687/AM11
Adv.lic.No.0310603435 dated 29.11.2010	
Committee decided to call the firm for personal hearing on 13.12.2011. Accordingly, case was deferred for 13.12.2011.	

Case No.A-52	M/S Camlin Fine Chemicals Ltd.
Norms Committee Meeting No.33/AM12	F.No.01/82/162/00471/AM12/DES-III
Meeting Date:15.11.2011	
Committee decided to defer case for 13.12.2011 for comments of Department of C&PC.	

Case No.C-73	M/S Shasun Pharmaceuticals Ltd.
Norms Committee Meeting No.33/AM12	F.No.01/82/162/01146/AM11/DES-III
Meeting Date:15.11.2011	
Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.12.2011.	

Case No.C-74	M/S Filtra Speciality Catalysts Ltd.
Norms Committee Meeting No.33/AM12	F.No.01/82/162/00006/AM10/DES-III
Meeting Date:15.11.2011	
Committee decided to defer case for 13.12.2011 for comments of Department of C&PC.	

Case No.C-75	M/S Bliss GVS Pharma Ltd.
Norms Committee Meeting No.33/AM12	F.No.01/82/162/01192/AM10/DES-III
Meeting Date:15.11.2011	
Committee decided to defer case for 13.12.2011 for comments of DCGI.	

1	Case No.:30/19/82-ALC4/2009	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00408/AM10/	RLA File :22/24/040/00015/AM10/	Lic.No/Date:2210009018 22.06.2009	Defer

	Decision :Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			Date:13.12.2011
2	Case No.:44/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			
3	Case No.:11/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			
4	Case No.:15/22/82-ALC4/2010	Party Name:SUNWAYS LABORATORIES PVT. LTD.	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Approved
	HQ File :01/82/050/00668/AM11/	RLA File :03/95/040/00140/AM11/	Lic.No/Date:0310576643 31.05.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Dermamol Lotion Composition Ichthammol BP 10% w/w Glycerine 90%	1 Kg.	1.	Ichthammol BP
			2.	Glycerine BP
	RA concerned may take further necessary action as per above decision of NC.			
5	Case No.:38/41/82-ALC4/2010	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Approved
	HQ File :01/82/050/01386/AM11/	RLA File :09/24/040/00029/AM11/	Lic.No/Date:0910042383 17.06.2010	Defer Date:
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			
6	Case No.:67/22/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00720/AM11/	RLA File :03/95/040/00210/AM11/	Lic.No/Date:0310581119 29.06.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

7	Case No.:97/22/82-ALC4/2010	Party Name:TONIRA PHARMA LTD,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00750/AM11/	RLA File :34/24/040/00073/AM11/	Lic.No/Date:3410027520 16.07.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

8	Case No.:4/21/82-ALC4/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00642/AM11/	RLA File :03/94/040/00440/AM11/	Lic.No/Date:0310587202 12.08.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:15/31/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

10	Case No.:57/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01405/AM11/	RLA File :03/95/040/00382/AM11/	Lic.No/Date:0310589551 26.08.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

11	Case No.:32/23/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00800/AM11/	RLA File :09/24/040/00211/AM11/	Lic.No/Date:0910043338 31.08.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

12	Case No.:43/31/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00968/AM11/	RLA File :03/95/040/00341/AM11/	Lic.No/Date:0310593360 22.09.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

13	Case No.:20/39/82-ALC4/2010	Party Name:MADHUKAR HORMONES &	Meet No/Date:33/82-ALC4/2011	Status:Case
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		STERODIS [P] LTD.	15.11.2011	Deferred
	HQ File :01/82/050/01101/AM11/	RLA File :03/95/040/00321/AM11/	Lic.No/Date:0310593366 22.09.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

14	Case No.:5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673 28.09.2010	Defer Date:13.12.2011
	Decision :Committee decided to remind the firm to furnish the required technical details. Accordingly, case was deferred for 13.12.2011.			

15	Case No.:124/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01323/AM11/	RLA File :22/24/040/00049/AM11/	Lic.No/Date:2210010535 18.10.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

16	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:13.12.2011
	Decision :Committee considered case as per agenda and decided to call for the following information from the firm:- 1. Technical details as per Appendix 33. 2. Justification for the requirement of Enzyme. Accordingly, case was deferred for 13.12.2011.			

17	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:5/40/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01204/AM11/	RLA File :34/24/040/00214/AM11/	Lic.No/Date:3410028630 22.11.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:59/40/82-ALC4/2010	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01258/AM11/	RLA File :09/24/040/00324/AM11/	Lic.No/Date:0910044428 24.11.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

20	Case No.:64/40/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01263/AM11/	RLA File :09/24/040/00416/AM11/	Lic.No/Date:0910044737 16.12.2010	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:5/41/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01353/AM11/	RLA File :09/24/040/00415/AM11/	Lic.No/Date:0910044855 22.12.2010	Defer Date:13.12.2011
	Decision :Committee considered case as per agenda and decided to call for technical details as per Appendix 33. Accordingly, case was deferred for 13.12.2011.			

22	Case No.:1/42/82-ALC4/2010	Party Name:SHAMROCK PHARMACHEMI PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01448/AM11/	RLA File :03/95/040/00825/AM11/	Lic.No/Date:0310609520 05.01.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

23	Case No.:12/42/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01459/AM11/	RLA File :09/24/040/00423/AM11/	Lic.No/Date:0910045104 11.01.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:14/42/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01461/AM11/	RLA File :05/24/040/00334/AM11/	Lic.No/Date:0510281231 11.01.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:44/48/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01687/AM11/	RLA File :22/24/040/00082/AM11/	Lic.No/Date:2210010840 12.01.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

26	Case No.:50/48/82-ALC4/2010	Party Name:SVR LABORATORIES PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01693/AM11/	RLA File :09/24/040/00523/AM11/	Lic.No/Date:0910045599 18.02.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

27	Case No.:27/3/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00027/AM12/	RLA File :03/94/040/01009/AM11/	Lic.No/Date:0310616955 21.02.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

28	Case No.:73/48/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01716/AM11/	RLA File :09/24/040/00535/AM11/	Lic.No/Date:0910045717 25.02.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

29	Case No.:10/3/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00010/AM12/	RLA File :03/95/040/00936/AM11/	Lic.No/Date:0310617943 25.02.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:37/51/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01754/AM11/	RLA File :09/24/040/00074/AM11/	Lic.No/Date:0910045777 03.03.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

31	Case No.:7/52/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
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	HQ File :01/82/050/01776/AM11/	RLA File :34/24/040/00326/AM11/	Lic.No/Date:3410029603 14.03.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:29/6/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00147/AM12/	RLA File :03/94/040/01046/AM11/	Lic.No/Date:0310621245 15.03.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of C&PC.			

33	Case No.:11/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01801/AM11/	RLA File :09/24/040/00588/AM11/	Lic.No/Date:0910046079 25.03.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

34	Case No.:12/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01802/AM11/	RLA File :09/24/040/00589/AM11/	Lic.No/Date:0910046080 25.03.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:13/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01803/AM11/	RLA File :09/24/040/00590/AM11/	Lic.No/Date:0910046081 25.03.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

36	Case No.:14/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/01804/AM11/	RLA File :09/24/040/00591/AM11/	Lic.No/Date:0910046082 25.03.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

37	Case No.:41/14/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00432/AM12/	RLA File :09/24/040/00609/AM11/	Lic.No/Date:0910046267 05.04.2011	Defer Date: 13.12.2011

Decision :Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.12.2011.

38	Case No.:6/5/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00108/AM12/	RLA File :09/24/040/00004/AM12/	Lic.No/Date:0910046405 18.04.2011	Defer Date:13.12.2011
	Decision : Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.12.2011.			

39	Case No.:45/8/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00245/AM12/	RLA File :09/24/040/00078/AM12/	Lic.No/Date:0910046700 11.05.2011	Defer Date:13.12.2011
	Decision : Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.12.2011.			

40	Case No.:11/14/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00402/AM12/	RLA File :03/95/040/00106/AM12/	Lic.No/Date:0310630659 11.05.2011	Defer Date:13.12.2011
	Decision : Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.12.2011.			

41	Case No.:4/13/85-ALC3/2011		Party Name:ALCHYMARS ICM SM PRIVATE LIMITED		Meet No/Date:33/82-ALC4/2011 15.11.2011		Status:Case Approved	
	HQ File :01/85/050/00063/AM12/		RLA File :04/24/040/00004/AM12/		Lic.No/Date:0410124121 16.05.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/133/2007-PI-III dated 19.05.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Clomipramine Hcl		1 Kg.	1.	3-Chloroiminodibenzyl		0.91 kg	
RA concerned may take further necessary action as per above decision of NC.								

42	Case No.:1/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00260/AM12/	RLA File :03/94/040/00148/AM12/	Lic.No/Date:0310631875	Defer

			19.05.2011	Date: 13.12.2011														
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.																	
43	Case No.:2/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred														
	HQ File :01/82/050/00261/AM12/	RLA File :03/94/040/00151/AM12/	Lic.No/Date:0310631883 19.05.2011	Defer Date: 13.12.2011														
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.																	
44	Case No.:34/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred														
	HQ File :01/82/050/00293/AM12/	RLA File :05/23/040/00046/AM12/	Lic.No/Date:0510291487 24.05.2011	Defer Date: 13.12.2011														
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.																	
45	Case No.:36/10/82-ALC4/2011	Party Name:RUBY FRAGRANCE PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Approved														
	HQ File :01/82/050/00295/AM12/	RLA File :35/24/040/00045/AM11/	Lic.No/Date:3510034005 25.05.2011															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/100/2011-Ch.II dated 12.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Eugenol in Liquid form packed in PVC Drums</td><td>1 Kg.</td><td>1.</td><td>Clove Leaf Crude Oil in Steel Drums</td><td>1.080 kg</td></tr> <tr> <td>Caryphyllene in Liquid Form packed in PVC Drums</td><td>1 kg.</td><td>1.</td><td>Clove Leaf Crude Oil in Steel Drums</td><td>1.080 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Eugenol in Liquid form packed in PVC Drums	1 Kg.	1.	Clove Leaf Crude Oil in Steel Drums	1.080 kg	Caryphyllene in Liquid Form packed in PVC Drums	1 kg.	1.	Clove Leaf Crude Oil in Steel Drums
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Eugenol in Liquid form packed in PVC Drums	1 Kg.	1.	Clove Leaf Crude Oil in Steel Drums	1.080 kg														
Caryphyllene in Liquid Form packed in PVC Drums	1 kg.	1.	Clove Leaf Crude Oil in Steel Drums	1.080 kg														
	RA concerned may take further necessary action as per above decision of NC.																	
46	Case No.:41/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred														
	HQ File :01/82/050/00300/AM12/	RLA File :09/24/040/00111/AM12/	Lic.No/Date:0910046916 26.05.2011	Defer Date: 13.12.2011														
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.																	
47	Case No.:43/10/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred														
			Lic.No/Date:0910046918															

	HQ File :01/82/050/00302/AM12/	RLA File :09/24/040/00093/AM12/	26.05.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			
48	Case No.:55/10/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00314/AM12/	RLA File :09/24/040/00108/AM12/	Lic.No/Date:0910046940 27.05.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			
49	Case No.:19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:13.12.2011
	Decision : Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.12.2011.			
50	Case No.:25/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00539/AM12/	RLA File :09/24/040/00085/AM12/	Lic.No/Date:0910046996 06.06.2011	Defer Date:13.12.2011
	Decision : Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.12.2011.			
51	Case No.:27/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00541/AM12/	RLA File :09/24/040/00086/AM12/	Lic.No/Date:0910046997 06.06.2011	Defer Date:13.12.2011
	Decision : Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.12.2011.			
52	Case No.:12/19/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00526/AM12/	RLA File :31/83/040/00047/AM12/	Lic.No/Date:3110048658 15.06.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of C&PC.			
53	Case No.:33/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred

HQ File :01/82/050/00547/AM12/	RLA File :09/24/040/00130/AM12/	Lic.No/Date:0910047113 15.06.2011	Defer Date:13.12.2011
Decision : Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.12.2011.			

54	Case No.:36/14/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00427/AM12/	RLA File :04/24/040/00069/AM12/	Lic.No/Date:0410125143 20.06.2011	Defer Date:13.12.2011
	Decision : Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.12.2011.			

55	Case No.:17/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date:13.12.2011
	Decision : Committee decided to remind the firm to furnish production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 13.12.2011.			

56	Case No.:61/21/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00643/AM12/	RLA File :34/24/040/00060/AM12/	Lic.No/Date:3410030897 11.07.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:5/23/82-ALC4/2011	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00657/AM12/	RLA File :03/95/040/00297/AM12/	Lic.No/Date:0310643130 19.07.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

58	Case No.:10/18/82-ALC4/2011	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00514/AM12/	RLA File :03/94/040/00289/AM12/	Lic.No/Date:0310643401 20.07.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

59	Case No.:3/23/82-ALC4/2011	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Approved
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HQ File :01/82/050/00655/AM12/	RLA File :03/95/040/00033/AM12/	Lic.No/Date:0310644166 25.07.2011	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/107/2010/Ch.II dated 04.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
CDPA (Cumylated Di-Phenylamine)	1 Kg.	1.	Di-Phenylamine
Qty. allowed	0.514 kg		
RA concerned may take further necessary action as per above decision of NC.			

60	Case No.:42/19/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00556/AM12/	RLA File :31/83/040/00080/AM12/	Lic.No/Date:3110049430 26.07.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of C&PC.			

61	Case No.:45/19/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00559/AM12/	RLA File :31/83/040/00081/AM12/	Lic.No/Date:3110049481 27.07.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of C&PC.			

62	Case No.:46/19/82-ALC4/2011	Party Name:BALAJI AMINES LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00560/AM12/	RLA File :31/83/040/00085/AM12/	Lic.No/Date:3110049482 27.07.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of C&PC.			

63	Case No.:52/21/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00634/AM12/	RLA File :03/95/040/00311/AM12/	Lic.No/Date:0310644692 27.07.2011	Defer Date:13.12.2011
	Decision :Committee considered case as per agenda and observed that the firm was called for personal hearing alongwith production and consumption data certified by Central Excise Authority, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 13.12.2011. Accordingly, case was deferred for 13.12.2011.			

64	Case No.:4/29/82-ALC4/2011	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Approved
	HQ File :01/82/050/00803/AM12/	RLA File :03/94/040/00814/AM11/	Lic.No/Date:0310644792	

27.07.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/121/2011/Ch.II dated 14.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sodium Acetate (Trihydrate)	1 Kg.	1.	Acetic Acid	0.463 kg
		2.	Caustic Soda Lye	0.590 kg

RA concerned may take further necessary action as per above decision of NC.

65	Case No.:12/25/82-ALC4/2011	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00679/AM12/	RLA File :08/24/040/00107/AM12/	Lic.No/Date:0810102095 03.08.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of C&PC.			

66	Case No.:20/29/82-ALC4/2011	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00819/AM12/	RLA File :03/94/040/00413/AM12/	Lic.No/Date:0310646512 04.08.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of C&PC.			

67	Case No.:13/25/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	Lic.No/Date:0210163383 05.08.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of DC(MSME).			

68	Case No.:2/25/82-ALC4/2011	Party Name:RUPA ORGANICS PVT. LTD.	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00669/AM12/	RLA File :03/95/040/00341/AM12/	Lic.No/Date:0310647067 08.08.2011	Defer Date:13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of C&PC.			

69	Case No.:16/25/82-ALC4/2011	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00683/AM12/	RLA File :05/24/040/00154/AM12/	Lic.No/Date:0510299727 17.08.2011	Defer Date:13.12.2011

Decision : Committee decided to defer case for 13.12.2011 for comments of Department of C&PC (Petrochemicals Division).

70	Case No.:5/22/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00648/AM12/	RLA File :03/94/040/00391/AM12/	Lic.No/Date:0310649216 18.08.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of C&PC.			

71	Case No.:6/22/82-ALC4/2011	Party Name:SANIKA CHEMICALS PVT. LTD.,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Approved									
	HQ File :01/82/050/00649/AM12/	RLA File :03/95/040/00375/AM12/	Lic.No/Date:0310649253 18.08.2011										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/6/2009-Ch.II dated 28.02.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Acetyl Anisole</td><td>1 KG.</td><td>1.</td><td>Phenol</td><td>0.885 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Acetyl Anisole	1 KG.	1.	Phenol
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed									
Acetyl Anisole	1 KG.	1.	Phenol	0.885 kg									
RA concerned may take further necessary action as per above decision of NC.													

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Case No.:14/29/82-ALC4/2011	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Approved	
HQ File :01/82/050/00813/AM12/	RLA File :03/95/040/00077/AM12/	Lic.No/Date:0310649486 19.08.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/186/2009-PI-(Norms) dated 19.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Naphtyridine Derivative	1 Kg.	1.	2-Amino 6 Picoline	0.81 kg
		2.	Ethoxy Methylene Malonic Ester (EMME)	1.677 kg
		3.	Diphenyl Oxide	0.31 kg
		4.	Dimethyl Formamide	0.90 kg
RA concerned may take further necessary action as per above decision of NC.				

73	Case No.:9/23/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00661/AM12/	RLA File :03/95/040/00193/AM12/	Lic.No/Date:0310650093	Defer

			24.08.2011	Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of C&PC (Petrochemicals Division).			
74	Case No.:21/29/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00820/AM12/	RLA File :03/94/040/00467/AM12/	Lic.No/Date:0310650671 26.08.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of C&PC.			
75	Case No.:16/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00815/AM12/	RLA File :03/94/040/00501/AM12/	Lic.No/Date:0310651860 06.09.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			
76	Case No.:4/28/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00774/AM12/	RLA File :03/95/040/00441/AM12/	Lic.No/Date:0310652782 09.09.2011	Defer Date: 13.12.2011
	Decision : Committee considered case as per agenda and observed that the firm was called for personal hearing alongwith production and consumption data certified by Central Excise Authority, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 13.12.2011. Accordingly, case was deferred for 13.12.2011.			
77	Case No.:9/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00808/AM12/	RLA File :03/94/040/00519/AM12/	Lic.No/Date:0310653828 15.09.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			
78	Case No.:10/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00809/AM12/	RLA File :03/94/040/00526/AM12/	Lic.No/Date:0310653874 15.09.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			
79	Case No.:7/29/82-ALC4/2011	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00806/AM12/	RLA File :05/24/040/00208/AM12/	Lic.No/Date:0510302892	Defer

			19.09.2011	Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			
80	Case No.:5/29/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00804/AM12/	RLA File :05/24/040/00210/AM12/	Lic.No/Date:0510303168 20.09.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			
81	Case No.:6/29/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00805/AM12/	RLA File :05/24/040/00198/AM12/	Lic.No/Date:0510303163 20.09.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			
82	Case No.:19/29/82-ALC4/2011	Party Name:ANUH PHARMA LTD.	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00818/AM12/	RLA File :03/94/040/00448/AM12/	Lic.No/Date:0310654715 20.09.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			
83	Case No.:12/29/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00811/AM12/	RLA File :03/94/040/00530/AM12/	Lic.No/Date:0310655109 21.09.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			
84	Case No.:8/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00807/AM12/	RLA File :03/94/040/00535/AM12/	Lic.No/Date:0310655402 22.09.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			
85	Case No.:1/29/82-ALC4/2011	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:33/82-ALC4/2011 15.11.2011	Status:Case Deferred
	HQ File :01/82/050/00800/AM12/	RLA File :03/95/040/00325/AM12/	Lic.No/Date:0310657295 30.09.2011	Defer Date: 13.12.2011
	Decision : Committee decided to defer case for 13.12.2011 for comments of Department of Pharmaceuticals.			

